

**GOVERNMENT OF INDIA  
MINISTRY OF MINES**

**LOK SABHA  
UNSTARRED QUESTION NO.4797  
TO BE ANSWERED ON 15<sup>TH</sup> DECEMBER, 2016  
“IMPORT OF SAND”**

†4797. SHRI ALOK SANJAR:

Will the Minister of **MINES** be pleased to state:

- (a) the quantum of sand utilized in the country during the last three years and the current year, State-wise;
- (b) the role of public and private sector sand mining companies therein;
- (c) whether sand has been imported in the country, if so, the quantity of sand imported during the aforesaid period, country-wise; and
- (d) the details of demand and supply of sand in the country and the measures being taken by the Government for maintaining balance between its demand and supply?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)**

(a) to (d): Sand is a minor mineral, as defined under section 3(e) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act). Section 15 of the MMDR Act empowers state governments to make rules for regulating the grant of mineral concessions in respect of minor minerals and for purposes connected therewith. The regulation of grant of mineral concessions for minor minerals is, therefore, within the legislative and administrative domain of the state governments. Under the power granted to them by section 15 of the MMDR Act, State Governments have framed their own minor minerals concession rules.

Therefore, details in this regard including, the quantum of sand utilized in the country; roles of public and private sector sand mining companies, demand and supply of sand and sand imported in the country are not maintained centrally.

\*\*\*\*\*